
(2020) 01 P&H CK 0122

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 661 Of 2020

Laxmi And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 20-01-2020

Acts Referred:

Citation : (2020) 01 P&H CK 0122

Hon'ble Judges : Arvind Singh Sangwan, J

Bench : Single Bench

Advocate : Amandeep Singh

Final Decision : Disposed Of

Judgement

Arvind Singh Sangwan, J

1. The petitioners have approached this Court seeking protection of their life and liberty on the premise that petitioner No. 1 has performed marriage with petitioner No. 2 against the wishes of her parents and other family members and the petitioners are apprehending threat to their life and liberty at their instance.

2. Notice of motion.

3. Mr. A.P.S. Gill, DAG, Punjab accepts notice on behalf of the respondent - State.

4. Learned counsel for the petitioners has submitted that a representation dated 18.01.2020 was made to the Senior Superintendent of Police, Amritsar (Rural) (Annexure P5), seeking necessary protection but no action has been taken so far in the matter.

5. Heard.

6. Without examining the question of validity or otherwise of marriage of the petitioners, the present petition stands disposed of with a direction to the Senior Superintendent of Police, Amritsar (Rural) to look into grievance of the petitioners expressed in the representation (Annexure P5) and take appropriate

action, if any, warranted in the circumstances.

7. The Senior Superintendent of Police, Amritsar (Rural) - respondent No. 2 is further directed to convene a meeting between the petitioners and the parents of petitioner No. 1, if so required. It is further directed that petitioner No. 1 will submit the complete address of her parents along with the mobile phone numbers to enable respondent No. 2, to comply with the directions.